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O.A. No. 56 of 2010

Order dated: 18.02.2010

CORAM:

Hon'ble Mr. C.R.Mohapatra, Member (A)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. Applicant, a retired Painter Gr-II, who was working under the East Coast Railways, has filed the present O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to grant Financial upgradation under the MACP Scheme w.e.f. 01.09.2008 and pay the consequential benefits.

3. The applicant has already filed a representation dated 12.09.2009 vide Annexure-A/6 before the Second Respondent with the above prayers, which is still pending disposal by the Respondents. He submitted that inspite of a detailed representation, Respondents have not paid any heed to the same.

4. Having heard Ld. Counsel for both the parties,
I am
we are satisfied that the grievance of the applicant might be redressed if direction is given to Respondent Nos. 2 and 3 to

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consider and decide the representation at Annexure-A/6 dated 12.09.2009 by a reasoned and speaking order within a period of 60 days from the date of receipt of a copy of this order. Ordered accordingly.

5. With the aforesaid observation, without going into the merits of the case, the O.A. is disposed of at the stage of admission itself.

6. Send copies of this order, along with copy of the O.A., to Respondent Nos. 2 and 3.


Member(A)

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